

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1323 OF 2003

MARUTI MADHAV KERULKAR & ORS.

.....

APPELLANTS

VERSUS

UNION OF INDIA & ORS.

.....

RESPONDENTS

O R D E R

Learned counsel for the parties point out that in the light of the fact that the civil suit *inter se* the parties have been withdrawn on the 8th of August, 2005, on account of a settlement arrived at between them, the present civil appeal which arises out of an interim order has become infructuous.

The appeal is, accordingly, dismissed as such.

.....J
[HARJIT SINGH BEDI]

.....J
[C.K. PRASAD]

NEW DELHI
MAY 04, 2010.